

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

OA NO. 211/2000
New Delhi, this the 31st day of May, 2000
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:
Vijay Shanker Tyagi,
S/o Sh. S.V.S.Tyagi,
R/o P&T Colony,
303, Patel Nagar,
New Mandi, Muzaffarnagar. Applicant
(By Advocate: Ms. Richa Goyal proxy for
Mrs. Rani Chhabra)

Vs..

1. Union of India
through its Secretary,
Ministry of Communication,
Department of Telecommunications,
Sanchar Bhawan,
New Delhi.
2. Chief General Manager M.N.T.R.
Dept. of Telecommunications,
Kidwai Bhawan,
New Delhi.
3. General Manager,
Telecom,
Dept. of Telecommunications,
Muzaffarnagar.
4. Telecom District Manager,
Dept. of Telecommunications,
Muzaffarnagar.
5. Divisional Engineer Telecom
(OFC) Maintenance
Office of D.E.T.
Telephone Exchange,
Muzaffarnagar-251001. Respondents
(By Advocate: Sh. K.R. Sachdeva)

ORDER (ORAL)

By Dr. A. Vedavalli

Learned proxy counsel appearing on behalf of
applicant's counsel seeks permission to withdraw this OA on
instructions from the applicant who was also present in
person. In the circumstances, OA is dismissed as withdrawn.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)

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